

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
NAVMI STEEL TRADERS PRIVATE LIMITED

	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Navmi Steel Traders Private Limited
2	Date of incorporation of corporate debtor	16 December 2002
3	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies - Mumbai
4	Corporate Identity No. of corporate debtor	U51420MH2002PTC136512
5	Address of the registered office and principal office (if any) of the corporate debtor	Office No. B-410, 4th Floor, Steel Chamber, Kalambol Business & Office Premises CSL, KWC Steel Market, Mumbai City, Navi Mumbai, Maharashtra, India, 410218
6	Date of closure of Insolvency Resolution Process	18.02.2026
7	Liquidation commencement date of corporate debtor	27.01.2025 (Order received on 18.02.2025)
8	Name and registration number of the insolvency professional acting as Liquidator	Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040
9	Address and e-mail of the Liquidator, as registered with the Board	1606, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai - 400063. bk@bhamaconsulting.com liquidation.navmisteel@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	1606, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063. bk@bhamaconsulting.com liquidation.navmisteel@gmail.com
11	Last date for submission of claims	20th March, 2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Navmi Steel Traders Private Limited on 27.01.2025 (Order copy received on 18.02.2025).

The stakeholders of Navmi Steel Traders Private Limited are hereby called upon to submit their claims with proof on or before 20.03.2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 22.02.2025

Place: Mumbai

Birendra Kumar Agrawal

For Navmi Steel Traders Private Limited **Liquidator**

Birendra Kumar Agrawal
Birendra Kumar Agrawal
Liquidator

RICE EXPORTS UP 22% TO OVER \$10 BILLION

Agri, processed food exports increase to \$20.3 bn in Apr-Jan

SANDIP DAS
New Delhi, February 21

INDIA'S EXPORTS OF agricultural and processed food products grew by over 13% year-on-year, reaching \$20.3 billion in the first ten months (April-January) of FY25, driven primarily by a sharp rise in rice shipments.

According to data from the directorate general of commercial intelligence and statistics (DGCIS), rice exports surged over 22%, climbing to around \$10 billion, compared to \$8.26 billion in the same period last year. By September 2024, the government removed nearly all restrictions on basmati and non-basmati rice exports, including minimum export price (MEP) limits and export duties. However, the ban on broken rice exports remains in place. Exporters anticipate a 15% rise in total rice exports for FY25, potentially reaching a record \$12 billion, fueled by strong global demand. In FY24, India's rice exports were valued at \$10.41 billion, a 6.5% decline

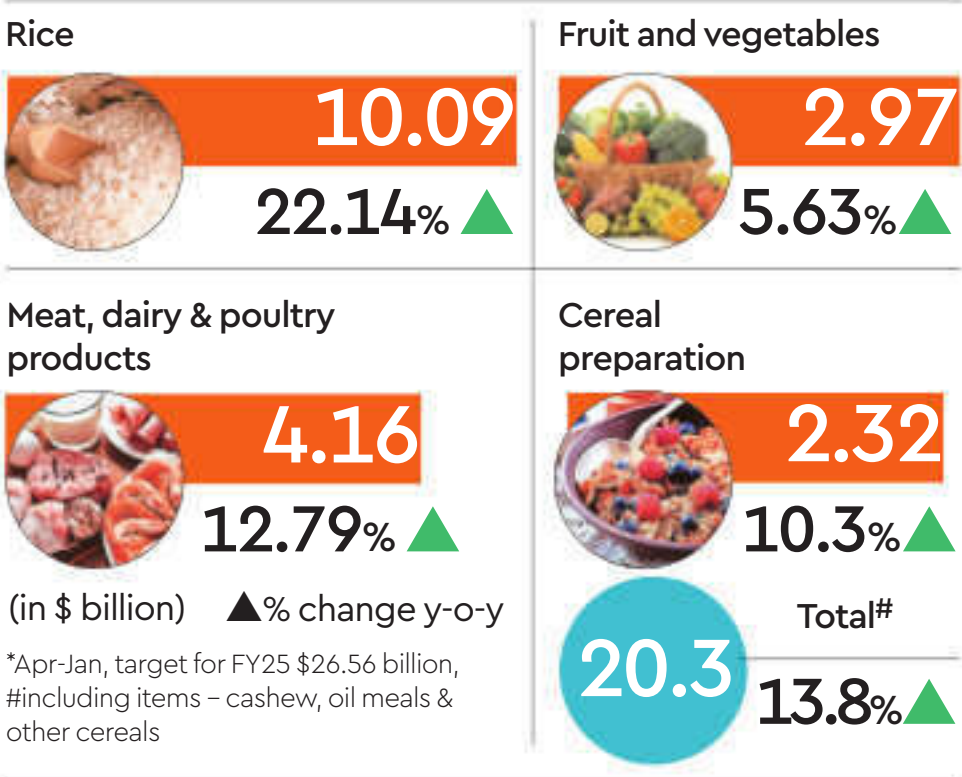
from the previous year due to earlier export restrictions aimed at stabilising domestic supply.

"We expect the value of basmati rice exports in the current fiscal at around \$5 billion because of robust global demand," Vijay Setia, managing director, Chaman Lal Setia Exports, a leading exporter of aromatic rice, based in Karnal, Haryana, told *FE*. India's dominance in the global rice trade is expected to strengthen further, with increased shipments to Africa and Southeast Asia. India has remained the world's largest rice exporter for over a decade.

Exports of buffalo meat, dairy and poultry products rose by close to 13% on year to \$4.16 billion during April-January compared to \$3.68 billion in the same period of FY24.

Officials said that in the past decade, there has been a rise in demand for Indian bovine meat across the globe due to its quality and nutrient value as buffalo meat is processed and exported as per the World Organization for Animal Health guidelines.

IN NUMBERS



Refrain from strikes: Bar Council to lawyers

JYOTSNA BHATNAGAR
Ahmedabad, February 21

THE BAR COUNCIL of India (BCI) has issued an urgent appeal to agitating lawyers who are irked by the proposed Draft Advocates (Amendment) Bill to refrain from strikes or any form of protest that could disrupt the administration of justice.

This follows a meeting between BCI and Union Law Minister Arjun Ram Meghwal and senior ministry officials.

In an urgent communication addressed to office bearers of the Coordination Committee of all district court bar associations of Delhi, and presidents and secretaries of the Delhi High Court Bar Association and all district bar associations, the BCI said the law minister appeared to be "very positive and pro-lawyer in his approach."

The discussions, the letter

said, "have yielded substantial clarity and positive assurances regarding the genuine concerns of the legal fraternity" on the Bill. As the government has "demonstrated a constructive approach and is receptive to our suggestions," the need of the hour is to engage through dialogue rather than resorting to strike/boycott, BCI said.

The ministry has also given an assurance that "no provision shall be passed into law which is against the interest of the legal profession or its regulatory autonomy," the communication from BCI Chairman Manan Kumar Mishra said.

The BCI has also cautioned that post the meeting of all state bar councils on February 23, "if it is felt that there is necessity of any protest or agitation on any issue, the BCI will give such call at an appropriate time for a nationwide protest."

FORM B - PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF NAVMI STEEL TRADERS PRIVATE LIMITED	
PARTICULARS	DETAILS
1 Name of Corporate Debtor	Navmi Steel Traders Private Limited
2 Date of incorporation of corporate debtor	16 December 2002
3 Authority under which corporate debtor is incorporated/ registered	Registrar of Companies - Mumbai
4 Corporate Identity No. of corporate debtor	U51420MH2002PTC136512
5 Address of the registered office and principal office (if any) of the corporate debtor	Office No. B-410, 4th Floor, Steel Chamber, Kalamboli Business & Office Premises CSL, KWC Steel Market, Mumbai City, Navi Mumbai, Maharashtra, India, 410218
6 Date of closure of Insolvency Resolution Process	18.02.2026
7 Liquidation commencement date of corporate debtor	27.01.2025 (Order received on 18.02.2025)
8 Name and registration number of the insolvency professional acting as Liquidator	Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040
9 Address and e-mail of the Liquidator, as registered with the Board	1606, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai - 400063. bk@bhamaconsulting.com liquidation.navmisteel@gmail.com
10 Address and e-mail to be used for correspondence with the Liquidator	1606, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063. bk@bhamaconsulting.com liquidation.navmisteel@gmail.com
11 Last date for submission of claims	20th March, 2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Navmi Steel Traders Private Limited on 27.01.2025 (Order copy received on 18.02.2025). The stakeholders of Navmi Steel Traders Private Limited are hereby called upon to submit their claims with proof on or before 20.03.2025, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]
Date: 22.02.2025
Place: Mumbai
Birendra Kumar Agrawal
Liquidator

UP tops in agri growth: Study

UTTAR PRADESH, MADHYA Pradesh, Rajasthan, Telangana and Andhra Pradesh have been ranked as top five states amongst 20 states in terms of performance in the agricultural sector during FY22-FY23 despite their relatively lower ranks in economic indicators according to study by PHDCCI stated, reports Sandip Das. "While some states excel in agricultural performance, their overall economic growth remains modest," a report titled 'India's agricultural transformation: from food scarcity to surplus, stated'. This highlights an opportunity to better leverage the



performance in agriculture to drive broader economic development, according to the report.

Govt may hike taxes on vegetable oil import

REUTERS
Mumbai, February 21

INDIA IS LIKELY to raise import taxes on vegetable oils for the second time in less than six months to help support thousands of oilseed farmers reeling from a crash in domestic oilseed prices, two government sources said on Friday.

The hike in import duties by the world's largest importer of edible oils could lift local vegetable oil and

oilseed prices, while potentially dampening demand and reducing overseas purchases of palm oil, soya oil, and sunflower oil.

"(The) Inter-ministerial consultations regarding duty hike are over," said a government source. "The government is soon expected to raise the duties."

The government would take into account the impact of the decision on food inflation, said another government source.

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost/misplaced and the holder(s)/purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Company Name	Folio No.	Face Value	No. of Securities	Security Certificate No.	Distinctive Numbers From To
Carysil Limited	M000447	Rs.10/-	102	22611	3189907-3190008
Carysil Limited	M000447	Rs.10/-	04	11959	1781070-1781073
Carysil Limited	M000447	Rs.10/-	100	17017	2250603-2250702
Carysil Limited	M000447	Rs.10/-	100	3808	380701-380800

Name of Shareholder: Mahesh R.Lahoti
Name of Company: **CARYSIL LIMITED**
Registered Office address of Company: A-702, 7th Floor, Kanakia Wall Street Andheri - Kurla Road, Andheri East, Mumbai 400093. Maharashtra, India.

SAMMAAN CAPITAL LIMITED
(Formerly Known As Indiabulls Housing Finance Limited)
Registered Office: 5th Floor, Building No. 27, KG Marg, Connaught Place, New Delhi - 110001
CIN: L65922DL2005PLC136029
Email: homeloans@sammaancapital.com., Tel: 011-43532950, Fax: 011-43532947, Website: https://www.sammaancapital.com

NOTICE
For attention of the Equity shareholders of the Company
Sub.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is given pursuant to Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2016 ('the Rules') as amended from time to time read with the various Notifications issued by the Ministry of Corporate Affairs, Govt. of India, from time to time.

The Rules and Section 124(6) of the Companies Act, 2013 ('the Act'), contain provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund (IEPF) Authority. Adhering to various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF suspense account to claim their unpaid/unclaimed dividend amount(s) on or before May 19, 2025.

Year-wise details of all unpaid/unclaimed dividends and full particulars of shareholders, including their folio number or DP ID - Client ID whose shares are liable to be transferred to the IEPF have been made available on the website of the Company: https://www.sammaancapital.com

Shareholders may note that the shares held both in physical as well as in dematerialized form are liable to be transferred to the IEPF. However, such shares along with any accrued benefits on these shares, if any, can be claimed back from the IEPF following the procedure mentioned in the Rules.

Shareholders may note that following the provisions of the Rules, the Company will be issuing duplicate share certificates in lieu of the original share certificates for the purpose of transferring them to the IEPF, upon which the original share certificates will stand automatically cancelled.

In case no communication is received from the concerned shareholders whether holding shares in physical or in dematerialized form by May 19, 2025, the Company shall initiate such steps as may be necessary to transfer those shares and dividend to the IEPF following the method prescribed in the Rules.

Shareholders having query in this regard are requested to contact the Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Ms. C Shobha Anand at Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032.Toll Free:1800-309-4001, e-mail: einward.ris@kfinetech.com.

For SAMMAAN CAPITAL LIMITED
(formerly known as INDIABULLS HOUSING FINANCE LIMITED)
Sd/-
Place : New Delhi
Date : 21.02.2025
Amit Jain
Company Secretary & Compliance Officer

Ujjivan Small Finance Bank Limited
CIN: L65110KA2016PLC142162
Registered Office : Grape Garden, No. 27, 3rd A Cross, 18th Main, 6th Block, Koramangala, Bengaluru 560 095 Phone: +91 80 4071 2121; Email: corporatesecretarial@ujjivan.com, Website: www.ujjivansfb.in

Notice seeking 'Expression of Interest' from Asset Reconstruction Companies (ARC) for sale of Financial Assets by Ujjivan Small Finance Bank Limited (Ujjivan)

In terms of Ujjivan's policy on sale of Stressed Financial Assets to ARCs and in line with the regulatory guidelines, Ujjivan intends to undertake sale of the following loan accounts to ARCs under a Swiss Challenge Method as given below. We invite ARCs to indicate 'Expression of Interest' ('EOI') in acquiring these Financial Assets.

Nature of accounts (Stressed Assets)	No. of A/c's	Aggregate Principal O/s as on 31.01.2025	Reserve Price / Binding Offer	Starting Price for counter bid with 5% mark-up	Term of Sale
Portfolio of Unsecured Stressed Loans	1,19,478	₹364.51 Cr	₹34.26 Cr	₹35.97 Cr	Cash + Security Receipts

The interested parties may note the following in respect of the sale process:

- Any ARC submitting a counter bid shall submit a minimum counter bid as above and counter bids shall be evaluated on the basis of price and other factors as per Ujjivan's evaluation matrix. Ujjivan shall sell these Stressed Loans under a Swiss Challenge Method based on existing offers in hand and the existing offeror will have the right to match the highest counter bid as per the Evaluation matrix.
- The process to be followed for conducting the sale including the bid submission date, bid parameters and evaluation criteria shall be communicated separately only to the parties who have submitted their EOI. Ujjivan reserves the right to sell these assets in whole or in part, in one or multiple pools. Ujjivan reserves the right at its sole discretion, without assigning any reasons, to include additional assets to and / or withdraw certain assets or all the assets from the above mentioned pool.
- Further details of the accounts to be sold will be sent on email to interested ARCs on execution of NDA and submission of EOI. The format of NDA and EOI can be obtained from Mr. Praveena Swamy and/or Mr. Hitesh Kumar A, Ujjivan Small Finance Bank Limited, Grape Garden, No. 27, "A" Cross, 18th Main Road, 6th Block, Koramangala, Bengaluru 560 095 Karnataka, India (Email Id: praveena.swamy@ujjivan.com and hitesh.a@ujjivan.com respectively). Thereafter, the prospective buyers, can undertake the due diligence at their own cost.
- The Stressed Loans shall be sold on 'As is, where is' basis and "as is what is" basis without any recourse to Ujjivan.
- The cut-off date for the sale of the above-mentioned assets shall be specified separately at the time of final bid submission as part of the sale process.
- The interested parties shall indicate their interest by submitting their Binding Bid latest by 6:00 PM February 26, 2025.
- Ujjivan reserves the right to terminate the sale/auction process at any point of time without prescribing any reason thereof, at its own discretion. The decision of Ujjivan shall be final and binding in this regard.
- Please note that any sale under this process shall be subject to Ujjivan's bid parameters, evaluation criteria and final approval by the Competent Authority of Ujjivan.
- The above stated sale of stressed loans shall be in compliance with relevant RBI and other regulatory requirements.

RELIANCE
Power

Notice of Postal Ballot

Members are hereby informed that pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 (the 'Act'), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the 'Rules'), as amended from time to time and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the dispatch of Notice of postal ballot along with the explanatory statement thereto ('Postal Ballot Notice') with respect to the special businesses mentioned therein and the Postal Ballot Form to the Members of the Company, has been completed on Friday, February 21, 2025.

The Postal Ballot Notice along with the Postal Ballot Form containing the process and instructions was sent to all the members, whose names appear in the Register of Members / list of beneficial owners as received from National Securities Depository Limited ('NSDL') / Central Depository Services (India) Limited ('CDSL') as on Friday, February 14, 2025 ('Cut-Off Date'), for seeking their approval through Postal Ballot.

E-voting facility is provided to the members to enable them to cast their votes electronically. KFin Technologies Limited ('KFinTech'), the Registrar and Transfer Agent of the Company has been engaged by the Board of Directors of the Company ('Board') for providing the e-voting platform.

Members whose email address is not registered can register the same in the following manner:

- Members holding share(s) in physical mode can register their e-mail ID on the Company's website at https://www.reliancepower.co.in/web/reliance-power/shareholder-registration by providing the requisite details of their holdings and documents for registering their e-mail address; and
- Members holding share(s) in electronic mode are requested to register / update their e-mail address with their respective Depository Participants "DPs" for receiving all communications from the Company electronically.

Members whose names appear in the register of members of the Company or in the register of beneficial owners maintained by the depositories as on the Cut-Off Date, only shall be entitled to cast their votes by way of Postal Ballot or e-voting. Members holding shares in physical form as on Cut-off date can opt for any one mode of voting, i.e. by physical postal ballot or by e-Voting. However, member's holding shares in dematerialised form as on cut off date can only vote through electronic mode. Members who are holding shares in Physical Form and wish to vote through physical mode may download the Postal Ballot Form, from the website of the Company. A person who was not a Member of the Company on Cut-Off Date should treat the Postal Ballot Notice for information purpose only.

E-voting for Postal Ballot shall commence at 10.00 A.M. (IST) on Saturday, February 22, 2025 and close at 5.00 P.M. (IST) on Sunday, March 23, 2025 and e-voting portal shall be disabled by KFinTech thereafter. In case of voting through physical mode by Members holding shares in Physical Form, Postal Ballot Forms received after 5:00 PM (IST) on Sunday, March 23, 2025 shall be considered as invalid.

Members are requested to carefully read the instructions given in the Postal Ballot Form. In case of any query or grievances pertaining to voting by Postal Ballot, including the e-voting process can be addressed to Shri Praveen Chaturvedi, Vice-President, KFin Technologies Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad, Telangana - 500 032 or on Tel: +91 40 6716 1500 Toll free no: 1800 309 4001 or email: evoting@kfinetech.com. Members may also write to the Company Secretary, at the Registered Office address of the Company or through email at reliancepower.investors@relianceada.com.

Shri Anil Lohia, Partner or in his absence Shri Khushi Jain, Partner, M/s. Dayal & Lohia, Chartered Accountants have been appointed as the Scrutinizer for conducting the Postal Ballot voting process in a fair and transparent manner.

The results of the Postal Ballot and e-voting will be declared on or before Tuesday, March 25, 2025 at the Registered Office of the Company by placing it along with the report of the scrutineer on its notice board, Company's website www.reliancepower.co.in and shall also be communicated to the Stock Exchanges where the equity shares of the Company are listed. The Postal Ballot Notice and Postal Ballot Form are available on the Company's website www.reliancepower.co.in, KFinTech's website www.evoting.kfinetech.com and on websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

For Reliance Power Limited

Place: Mumbai
Date: February 21, 2025

Ramandeep Kaur
Company Secretary

Reliance Power Limited
CIN: L40101MH1995PLC084687
Registered Office: Reliance Centre, Ground Floor
19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400001
Tel: +91 22 4303 1000, Fax: +91 22 4303 3166
E-mail: reliancepower.investors@relianceada.com
Website: www.reliancepower.co.in

MPDC MP INDUSTRIAL DEVELOPMENT CORPORATION LTD. **CIU** Contribution of Indian Industry

INFINITE POSSIBILITIES

INVEST MADHYA PRADESH

GLOBAL INVESTORS SUMMIT
24 & 25 FEBRUARY 2025, BHOPAL

Released by the Department of Public Relations, M.P.

Madhya Pradesh Global Capability Centre Policy

Job Creation with Skill Development

- 50% reimbursement for upskilling and reskilling
- Capital expenditure support up to 40%
- Lease rent support up to 25% for 3 years
- 100% reimbursement of registration fee and interest support up to 6%
- Payroll subsidy up to 50% for first 3 years
- IP creation and protection support and quality certification support up to 50%
- Marketing support up to 50% and land purchase discount up to 75%
- Internship support up to ₹10 thousand per intern

www.investmp.in

Designed by : M.P. Madhyam/2025

अभिजीत पवारांची दोन दिवसांत घरवापसी

■ मुंबई

शरद पवार गटाचे आमदार जितेंद्र आव्हाड यांचे निकटवर्ती अभिजित पवार आणि हेमंत वाणी यांनी दोन दिवसापूर्वी अजित पवार गटात प्रवेश केला होता. या पक्षप्रवेशाने जितेंद्र आव्हाड यांना दھक्का दिल्याची चर्चा सुरू असतानाच अभिजित पवार यांनी पुन्हा शरद पवार गटात प्रवेश केला. अजित पवार गटाकडून दबाव टाकण्यात आल्याचा आरोप अभिजीत पवार यांनी काल पत्रकार परिषदेत केला आहे.

अभिजित पवार म्हणाले की, अजित पवार गटामध्ये जाण्यासाठी माझ्यावर अतिशय दबाव टाकण्यात आला. मला जर आव्हाड यांचा फोन आला नसता तर मी आत्महत्या केली असती. ईडीची धमकी दिली जात होती. माझ्यावर गुन्हा दाखल करून मला २ वर्षे जेलमध्ये टाकण्याचा त्यांचा कट होता. मी आव्हाड यांना काही न सांगता केवळ दबावापोटी अजित पवार गटात गेलो. माझा वापर आव्हाड यांना अडकविण्यासाठी केला जाणार हे लक्षात येताच मी परत आव्हाडांकडे आलो.



पिंपरी पालिकेचा ९,६७५ कोटींचा अर्थसंकल्प सादर! करवाढ नाही

■ पिंपरी

पिंपरी-चिंचवड महापालिकेचा २०२५-२६ या आर्थिक वर्षाचा मूळ ६ हजार २५६ कोटी ३९ लाख रुपयांचा आणि केंद्र, राज्य सरकारच्या पुरस्कृत योजनांसह ९ हजार ६७५ कोटी २७ लाख रुपयांचा अर्थसंकल्प आज सादर करण्यात आला. प्रशासकांनी मालमत्ता कर आणि पाणीपट्टीत कोणतीही वाढ केलेली नाही. विकास कामांसाठी एक हजार ९६२ कोटी ७२ लाख, ८ क्षेत्रीय कार्यालयांसाठी १३८ कोटी १२ लाख रुपये, स्थापत्य विशेष योजना ७५३ कोटी ५६ लाख रुपये,शहरी गरिबांसाठी १८९८ कोटी रुपये, महिलांच्या विविध योजनासाठी ८३ कोटी, दिव्यांग कल्याणकारी योजनासाठी ६२ कोटी ९ लाख रुपये,आदी योजनांना निधी जीहीर केला.

सहा वर्षे पगार नाही शिक्षकेची आत्महत्या

■ कोझिकोड

केरळमधील कोझिकोडच्या शाळेत सहा वर्षांपासून विनावेतन काम केलेल्या शिक्षिकेने कंटाळून आत्महत्या केली आहे. शिक्षिकेच्या आत्महत्येला शाळा प्रशासन जबाबदार असल्याचा आरोप वडिलांनी केला. एलना बेनी असे या शिक्षिकेचे नाव असून त्या कोझिकोड जिल्ह्यातील कोडंचेरी येथील सेंट जोसेफ लोअर प्रायमरी स्कूलमध्ये शिक्षिका म्हणून कार्यरत

होत्या. त्या आज आपल्या घरी मृतावस्थेत आढळल्या. त्यांच्या वडिलांनी म्हटले आहे की, या शाळेने त्यांना कामावर ठेवताना आपण पाच वर्षे वेतन घेणार नाही असे लिहून घेतले होते. पाच वर्षे झाल्यानंतरही त्यांना वेतन दिले नाही. त्यांना कायमची करण्यात आले नाही. त्या नैराश्यातून त्यांनी आत्महत्या केली. ही नोकरी मिळवण्यासाठी आम्हाला मोठी रक्कमही मोजावी लागली होती. या शाळेतील अनेक शिक्षकांना गेल्या नऊ वर्षांपासून पगार मिळालेला नाही.

आरोप झाले की राजीनामा द्यावा! धनंजय मुंडेना अण्णा हजारेंचा सल्ला

■ अहिल्यानगर

मंत्र्यांचे आचार-विचार शुद्ध हवेत. त्यामुळे त्यांच्यावर आरोप झाला की, पहिल्यांदा जबाबदारी म्हणून त्यांनी आपल्या पदाचा राजीनामा दिला पाहिजे, असे मत ज्येष्ठ समाजसेवक अण्णा हजारे यांनी व्यक्त केले आहे. सरपंच संतोष देशमुख हत्या प्रकरणात सत्ताधारी राष्ट्रवादी काँग्रेसचे मंत्री धनंजय मुंडे यांच्या राजीनाम्याची मागणी केली जात आहे. त्यामुळे अण्णा हजारे यांचे हे विधान खूप महत्त्वाचे समजले जात आहे.



कृषी खात्यातील कथित घोटाळा व बीडच्या मस्साजोचे सरपंच संतोष देशमुख यांच्या हत्याकांडामुळे राज्याचे अन्न

व नागरी पुरवठा मंत्री धनंजय मुंडे अडचणीत सापडले आहेत. देशमुख हत्या प्रकरणात त्यांचा उजवा हात मानल्या जाणाऱ्या वाल्मिक अटक करण्यात आली आहे. त्याच्यावर मकोका अंतर्गत कारवाईही करण्यात आली आहे.

त्यामुळे विरोधी पक्षांनी मुंडे यांच्या राजीनाम्याची मागणी केली आहे. या पार्श्वभूमीवर पत्रकारांनी आज अहिल्यानगर येथे अण्णा हजारे यांना धनंजय मुंडे व कृषिमंत्री माणिकराव कोकाटे यांच्यावरील आरोपांविषयी प्रतिक्रिया विचारली. तेव्हा मुंडे किंवा कोकाटे या दोघांचेही नाव न घेता अण्णा हजारे म्हणाले, मंत्रिमंडळात असणाऱ्या मंत्र्यांवर आरोप झाल्यानंतर त्यांनी

फॉर्म बी - जाहीर उद्योषणा		
(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमाप्त प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)		
नवमी स्टील ट्रेडर्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता		
संपत्ती	वर्णन	
१. कॉर्पोरेट ऋणकोचे नाव	नवमी स्टील ट्रेडर्स प्रायव्हेट लिमिटेड	
२. कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	१६ डिसेंबर, २००२	
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नॉंदणीकरण झाले	कंपनी निबंधक - मुंबई	
४. कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक	U51420MH2002PTC138512	
५. कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालया आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्र. बी-४१०, ४ था मजला, स्टील वॉरर, कळंबोळ विमानतळ अड्डा ऑफीस प्रिमायसेस सीएचएल, केवळबुली स्टील मार्केट, मुंबई शहर, जमी मुंबई, महाराष्ट्र, भारत, ४१०२१८.	
६. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	१८.०२.२०२६	
७. कॉर्पोरेट ऋणकोचे परिसमापन सुरू होण्याचा दिनांक	२७.०१.२०२५ (दि. १८.०२.२०२५ रोजी आदेश प्राप्त)	
८. परिसमापन म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण पत्ता	बिरेन्द्र कुमार अग्रवाल IBBI/PA-001/IP-P00564/2017-18/11040	
९. मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	१६०६, कॉर्पोरेट अँकेस, सोनावाला रोड, उद्योग भवनवडळ, गोरगांव पुर, मुंबई ४०००६३. bk@bhamaconsulffing.com liquidation.navmistee@gmail.com	
१०. परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	१६०६, कॉर्पोरेट अँकेस, सोनावाला रोड, उद्योग भवनवडळ, गोरगांव पुर, मुंबई ४०००६३. bk@bhamaconsulffing.com liquidation.navmistee@gmail.com	
११. दावा सादर करण्याचा अंतिम दिनांक	२० मार्च, २०२५	

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. २७.०१.२०२५ रोजी नवमी स्टील ट्रेडर्स प्रायव्हेट लिमिटेडचे परिसमापन सुरू करण्याचे आदेश दिले आहेत. (दि. १८.०२.२०२५ रोजी आदेशाची प्रत प्राप्त)

नवमी स्टील ट्रेडर्स प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे दि. २०.०३.२०२५ रोजी किंवा त्यापूर्वी परिसमापकाकडे द्यावे व्हावे. १० मार्च नंतर पत्रचार सादर करण्यास सोंपणवत वेत आहे.

निविदा घेणारे यांनी दावाबबतले त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दावाबबतले पुरावे व्यक्तिशः, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करून शकतात.

दावाबबतले सुकोचे किंवा दिशामूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल. (अत्र भागधारकांचे त्यांचे दावे परिसमापन प्रक्रियेदरम्यान सादर न केल्यास, भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ अन्वये कोर्टात दिवाळखोरी ठराव प्रक्रियेदरम्यान अशा भागधारकाद्वारे सादर केलेले दावे, नादारी आणि दिवाळखोरी संकेत, २०१६ च्या कलम ३८ अन्वये सादर करण्यात आल्याचे मानले जाईल.)

दिनांक: २२.०२.२०२५
ठिकाण: मुंबई

बिरेन्द्र कुमार अग्रवाल परिसमापक

पीओपीच्या गणेशमूर्ती नकोच मुंबई मनपाचे परिपत्रक जारी

■ मुंबई

माधी गणेशोत्सवात प्लास्टर ऑफ पॅरिसपासून गणेश मूर्तीचे नैसर्गिक जलस्रोतांमध्ये विमर्जन करू न देण्याच्या पालिकेच्या भूमिकेवरून निर्माण झालेला वाद ताजा असतानाच आता पालिकेने परिपत्रक जारी करून आगामी गणेश चतुर्थीलाही पीओपीच्या गणेशमूर्तीसाठीही तोच नियम लागू असेल, असे स्पष्ट केले आहे. न्यायालयाच्या आदेशाचा हवाला देत पालिका प्रशासनाने हे परिपत्रक जारी केले आहे. सन २०२५ चा सार्वजनिक गणेशोत्सव पर्यावरणपूरक पद्धतीने तसेच सुरक्षीतपणे पार पाडण्याच्या दृष्टीने मूर्तीकार आणि गणेशोत्सव मंडळांना या परिपत्रकाद्वारे काही सूचनाही करण्यात आल्या आहेत.

माजी मुख्यमंत्री आणि मंत्र्यांचे दिल्लीतील कर्मचारी हटवले

■ नवी दिल्ली

दिल्लीच्या मुख्यमंत्रिपदाची शपथ घेतल्यानंतर आज दुसऱ्याच दिवशी दिल्लीच्या भाजपाच्या मुख्यमंत्री रेखा गुप्ता यांनी माजी मुख्यमंत्री आतिशी आणि त्यांच्या मंत्रांचे खासगी कर्मचारी हटवले. त्यासोबत अतिशी सरकारने इतर ठिकाणी नियुक्त केलेले अधिकारी आणि कर्मचारी यांना त्यांच्या मूळ विभागात हजर राहण्यास सांगितले. मुख्यमंत्री रेखा गुप्ता

यांनी काँग्रेस आणि आपवर जोरदार टीका केली. त्या म्हणाल्या की, शपथ घेतल्यानंतर लगेचच पहिल्या दिवशी आमची मंत्रिमंडळाची बैठक झाली आणि आम्ही आयुष्मान भारत योजनेला मंजुरी दिली जी आपने थांबवली होती. विरोधकांनी त्यांच्या पक्षाची काळजी घ्यावी. त्यांच्या पक्षाचे बरेचजण आहेत जे पक्ष सोडू इच्छितात. त्यांना काळजी आहे की, जेव्हा केंद्राचा अहवाल सभागृहात सादर होईल तेव्हा त्यांची प्रकरणे उघड होतील.

मराठवाडा विद्यापीठाचा सोहळा उपराष्ट्रपती उपस्थित राहणार

■ छत्रपती संभाजीनगर

डॉ. बाबासाहेब आंबेडकर मराठवाडा विद्यापीठाचा ६५ वा दीक्षांत सोहळा उपराष्ट्रपती जगदीप धनखड यांच्या उपस्थितीत उद्या दुपारी ३.२० वाजता होणार आहे. या सोहळ्यात ५६ हजार १२२ विद्यार्थ्यांना पदवी प्रदान केली जाणार असल्याची माहिती कुलगुरू डॉ. विजय फुलारी यांनी पत्रकार परिषदेत दिली. विजय फुलारी म्हणाले की, दीक्षांत सोहळ्याला प्रमुख पाहुणे म्हणून उपराष्ट्रपती जगदीप धनखड उपस्थित असणार आहेत. यावेळी व्यासपीठावर

नेत्यांच्या आश्रसनाशिवाय येथील स्थानिकांना कोणतीच सुविधा मिळत नसल्यामुळे मुंबाडमधील आरोग्य यंत्रणा व्हेटिलेन्डवर असल्याचा आरोप स्थानिकांनी केला आहे. मुंबाडमध्ये दोन पोलीस ठाणे, दोन ग्रामीण रुग्णालय असताना देखील या रुग्णालयाची ही परिस्थिती असल्याचे चित्र दिसून येत आहे. येथील स्थानिकां आदिवासी नागरिकांची आर्थिक परिस्थिती बिकट असल्यामुळे येथील स्थानिकांना औषध उपचारासाठी भटकंती करावी लागत आहे. मुंबाड तालुक्यातील मुंबाड टोकावडा, मुंबाड ग्रामीण रुग्णालयात पुरेशी औषधे आणि अन्य उपकरणांचा तुटवडा जाणवत आहे.

राजकारणी-गुन्हेगार संबंधावरील वोहरा समितीचा अहवाल हरवला

▶ पान १ वरून-

अनेक गुन्हेगार हे राजकारण्यांच्या पैशांचा वापर करतात. त्याचा वापर करून ते निवडून येतात. देशात अनेक ठिकाणी गुंडांच्या टोळ्या निर्माण झाल्या असून ते अधिकारी, राजकारणी, पोलीस यांच्या मदतीने एक संमोतर यंत्रणा चालवत असतात. राजकारण्यांबरोबर एकत्र येऊन धनशक्तीच्या जोरावर ते प्रशासनावरही आपली पकड मजबूत करतात. वोहरा समितीचा अहवालाविषयी विचारण्यात आलेल्या एका प्रश्नाच्या उत्तरात सध्याचे गृहमंत्रालय याविषयी अनभिज्ञ असल्याचे समोर आले आहे. या समितीच्या अहवालाची कोणतीही नोंद आपल्याकडे नाही अशी गृहविभागाने माहिती अधिकाऱात विचारलेल्या प्रश्नाला दिले आहे. त्यांच्या या उत्तराने गृहविभागाच्या कार्याबद्दल अनेक प्रश्नचिन्ह निर्माण झाले आहेत.

पाण्यासाठी उपोषणाचा इशारा

मुंबाड- ६७ लाख रुपये खर्चून गावांसाठी राबविलेल्या जलजीवन मिशन योजनेच्या निकट कामाचा निषेध करत मुंबाड तालुक्यातील विखले गावच्या सरपंचासह महिला ग्रामस्थांनी मुस्लीत पाणी न मिळाल्यास उपोषणाचा इशारा दिला.

जाहीर सूचना	
सहात प्या की, माझे अरिल श्री. निरेडी श्री. वैष्णव आणि श्रीमती नीता वैष्णव यांनी मला कळवले आहे की त्यांनी की मूळ मुळांक शुल्क पावती, मूळ नोटीस पावती आणि दि.२५.११.१९९९ रोजीचा मूळ विक्री करार मे.एमएल रिआल्टी प्रायव्हेट लिमिटेड यांच्यात झाला आणि अंमलात आला, ज्यामध्ये प्रथम पक्ष विकासक म्हणून उद्देष्टे आहे; ते हलके/गहाळ झाले आहे.	
आणि श्री. निरेडी श्री. वैष्णव आणि श्रीमती नीता वैष्णव, त्यामध्ये खरीददार म्हणून संबंधित इतर पक्ष आणि टीएर २ वी धोरण एवढेच को.श्री.सी.लिमिटेडच्या इतराल क्र.१ च्या टीएर वी मधील वाट्याला मल्लयारीतील प्लॉट क्र.७०५ चे बळकूई ई.हावेचे, बोरिली (पूर्व), मुंबई ४०००६६ (पूर्व) येथे स्थित या संबंधीत मूळ भाग प्रमाणपत्र, माझ्या अधिकाऱ्यांनी वृत्त प्रत्यक्ष कळवली/सोप घेऊनही वरील कागदपत्रे सापडली नाहीत. हलकेल्या कागदपत्रांची माहिती कळवूया मार्ग पोलीस स्टेशन, बोरिली पूर्व, मुंबई येथे हलकेल्या अहवाल क्र.:२३२६५/२०२५ दि.१९.०२.२०२५, अंतर्गत ठेवतार दाखल करण्यास आली आहे.	
पुढे सहात प्या की, कोण व्यक्तीस, संकेतः (आर्थिक किंवा अन्याय) सल्ले पद्धत ज्या संबंधित वास्तू, वाटा, विक्री, गहाळपत्र, भाडेपट्टा, धार्याधिकार, परवाना, भेटवस्तू, तावा किंवा नगर कसारी असो किंवा अन्याय याद्वारे कोणत्याही दावा किंवा अधिकाऱ्या असल्यास त्यांनी या सूचनेचे प्रकाशन झाल्यापासून १४ (चौदा) दिवसांच्या आता, त्यांचे/ तिचे/ त्यांच्या अशा वास्तूबद्दल, जर काही असतील तर, सर्व सहाय्यक कागदपत्रांमध्ये, अधिकाऱ्यांक/कर्मचाऱ्यांना कळवणे आवश्यक आहे, असे न केलेल्या मी अशा दावाच्या संबंध न घेता आवश्यक असलेले कोणत्याही दावा समन्याचे पक्ष बारी करी आणि अशा व्यक्तीचे नावे, जर असतील तर, माक मानले जातील आणि माझ्या अधिकाऱ्यांवर बंधनकारक राहणार नाहीत.	
सही/- प्रेम क. पांडे कायमधून असोसिएट्स - वकील आणि कायदेदारी सहाय्यार प्लॉट क्र.१०३, विंग सी, गोबुड रोडरायड, मुंबईचा ट्रिनिटि समोर, डाहूर गाव, कोरिवली (पूर्व), मुंबई - ४००१०१.	

महाराष्ट्र शासन, गृह विभाग (बंदे व परिवहन) महाराष्ट्र सामाजी मंडळ					
इंटरन मर्कटाईल चॅम्बर, दुसरा मजला, १४ रामजीबाई कामनी मार्ग, वेलाई इस्टेट, मुंबई - ४०० ००९. सूचनांक्री. ०२२-६९०४१७७७ फॅक्स क्र. ०२२-६९०४१९४०					
Website : https://mahammmb.maharashtra.gov.in Email: ceo@maharashtra.gov.in/ceommb@gmail.com					
ई - निविदा सूचना (सन २०२४-२५) Main Portal : https://mahatenders.gov.in					
मुख्य कार्यकारी अधिकारी, महाराष्ट्र सामाजी मंडळ, मुंबई हे महाराष्ट्र शासनाच्या सार्वजनिक बांधकाम विभागातील योग्य त्या वर्गातील नोंदणीकृत व योग्य अनुभव असलेल्या ईंधकृ उमेदवार यांच्या क्रीता खाली नमूद केलेल्या कामासाठी बी- १ नमुन्यात ई- निविदा मागविण्यात येत आहेत.					
अ. क्र.	कामाचे नाव	कामाच्या निविदेची अंदाजित किंमत (रु.)	इसारा रक्कम (रु.)	कोन्हा निविदेची किंमत (रु.)	काम पूर्ण करण्याचा कालावधी (नव्वीन्या)
१.	खेंबुर विधानसभेतील माडुल गावातील मासेमारी करण्याची कोळी बांधवांच्या बोटी व होंडास मरुगात जाण्यायेण्यासाठी विकासकामे करणे	८३,०२,८१५/-	८३,५००/-	१,१८०/-	०९ महिने (पावसाळा कालावधी धरून)
२.	खारव्हाड समुद्र किनाऱ्यासमोरील उशी दिपल्लेभावी दुर्गम जेवणे ता. अंधेरी जि. मुंबई उमरण.	१,०३,८२,९३१/-	१,०३,५००/-	१,१८०/-	१२ महिने (पावसाळा कालावधी धरून)
३.	मनोरी, वा. बोरिवली, जि. मुंबई उपनगर येथील समुद्रकिनार्या समोरील दिपल्लेस व बांधकामे करणे	२,१०,०९,७१५/-	१५,००,०००/-	२,३६०/-	१२ महिने (पावसाळा कालावधी धरून)
नवशिल्लार अटी व शर्ती पाहण्यासाठी तसेच को निविदा फॉर्म डाऊनलोड करण्यासाठी महाराष्ट्र शासनाच्या ई-निविदा पोर्टल https://mahatenders.gov.in या संकेतस्थळावर दिनांक २२.०२.२०२५ रोजी १२.०० वा. ते दिनांक ०३.०३.२०२५ रोजी १२.०० वा. पर्यंत उपलब्ध असतील.					
कोणतीही निविदा किंवा सर्व निविदा कारण न द्याविताना नकारण्याचा अधिकार निम्न व्याख्येकराचे यांचेकडे राखून ठेवण्यात आला आहे. टिप - वरील कामांपैकी अ.क्र. ०१ चे काम द्वितीय निविदेसाठी व अ.क्र. ०२ व ०३ चे काम तृतीय निविदेसाठी प्रसिद्ध करण्यात येत आहे.					
सही/- (सुपर पावले) कार्यकारी अभियंता, महाराष्ट्र सामाजी मंडळ, मुंबई.					
क्रमांक: आरओसी-२०२४-२५/क्र.५/सी ६६०६					

मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ, (म्हाडाचा विभागीय घटक)

निविदा क्र. काअ/वि/मुं मं/२६/२०२४-२५

द्वितीय निविदा

कार्यकारी अभियंता (विद्युत) विभाग, एम.एच. आणि ए.डी.बोर्ड, मुंबई, (महाराष्ट्र गृहनिर्माण आणि क्षेत्रविकास प्राधिकरणाचे युनिट) द्वारे डिजिटल स्वाक्षरी केलेल्या आणि विनशर्त अंदाजपत्रकाने निविदा ' बी- २' (दराचा आयटम) फॉर्ममध्ये मागविण्यात आल्या आहेत. कार्यकारी अभियंता (विद्युत विभाग), मुंबई गृहनिर्माण आणि क्षेत्रविकास मंडळ, कक्ष क्रमांक ३३८, दुसरा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई ४०० ०५१, फ्रेम आणि सपोर्टसह एसीपी, अंक्रलिक, विनासल प्लेक्समध्ये डिप्ले बोर्ड पुरविणे, स्थापित करणे आणि कार्यान्विित करण्याचा किमान ३ वर्षांचा अनुभव असलेल्या पात्र कंत्राटदाराकडून गेल्या तीन वर्षांत खरेदी ऑर्डर आहे.

निविदा क्र.	कामाचे नाव	अंदाजपत्रकाची रक्कम रु.	इसारा रक्कम १% अंदाजपत्रकाची किंमतीपुरवठा	सुरक्षा अनामत रक्कम २% अंदाजपत्रकाच्या दराच्या	निविदेची रक्कम १८% आयटमसह	काम पूर्ण करण्याचा कालावधी
१.	म्हाडा बिल्डिंग येथे इमारतीच्या छतावर एलईडी दिवे असलेल्या म हा ड न च या लांबावटा पुरवठा, स्थापना आणि क ि व स ग करणेबाबत.	२०,९९,९४४/-	२१,०००/-	४२०००/- पुरवठातील ५०% आणि ५०% देयक मार्फत	५९०/-	३० दिवस (मान्य सह)

निविदेचे वेळापत्रक-

अ.क्र.	टप्पा	कालावधी
१.	निविदा प्रसिध्दीचा दिनांक	२२/०२/२०२५ सकाळी १०.०० वाजता
२.	निविदा विक्रीचा दिनांक	२२/०२/२०२५ सकाळी १०.३० वाजता
३.	निविदा विक्रीचा अंतिम दिनांक	०३/०३/२०२५ सायंकाळी ०५.४५ वाजता
४.	निविदा दाखल दिनांक	०३/०३/२०२५ सकाळी १०.३५ वाजता
५.	निविदा दाखल अंतिम दिनांक	०३/०३/२०२५ सायंकाळी ०५.४५ वाजता
६.	निविदा उघडण्याचा दिनांक	०५/०६/२०२५ दुपारी ११.३० वाजता

निविदा प्रक्रिये संबंधातील संपूर्ण माहिती ऑनलाईन (e-tendering) मार्फत https://mahatenders.gov.in. या संकेतस्थळावर प्राप्त होतील. शुद्धीकरण/अॅडिशन जर असेल तर फक्त वेबसाईटवर प्रवेश केले जाईल.

सही/-
कार्यकारी अभियंता
विद्युत विभाग/ मुंबई मंडळ,
म्हाडा
CPROA/108
म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था
Follow us @mhadaofficial
f t i n e o

मुंबाड शासकीय रुग्णालयात सुविधांचा वणवा

■ ठाणे

जिल्ह्यामधील मुंबाड ग्रामीण रुग्णालयात सोयीसुविधांची मोठी वणवा दिसत आहे. पुरेशी आरोग्य सेवा उपलब्ध नसल्याने नागरिकांची मोठी हेळसांड होत असल्याचा आरोप स्थानिकांनी केला आहे. मुंबाड तालुक्यातील २१४ महसुली गावे, १५० वाड्या आणि पाड्यामधील लाखो नागरिक या शासकीय आरोग्य केंद्रात उपचारासाठी येत असतात. मात्र या रुग्णालयात पुरेशा सुविधा उपलब्ध नसल्याने हे सर्वजण आरोग्य सेवेपासून वंचित राहत असल्याचे चित्र पहावयास मिळत आहे.

पोलिसाला मारहाणप्रकरणी हर्षवर्धन जाधव यांना जामीन

■ नागपूर

पोलीस कर्मचाऱ्याला मारहाण आणि शासकीय कामात अडथळा निर्माण करण्याच्या खटल्यात आरोपी असलेले कन्नडचे माजी आमदार हर्षवर्धन जाधव यांना सत्र न्यायालयाने जामीन मंजूर केला. त्यामुळे त्यांना दिलासा मिळाला आहे. या खटल्याच्या तारखांना जाधव वारंवार अनुपस्थित राहत होते. सोमवारी न्यायालयाने अटक वॉरंटी अंमलबजाणी करण्याचे आदेश देत पोलिसांनी त्यांना अटक केली.



■ चेन्नई

दिग्दर्शकाची मालमत्ता जप्त

इन्शुरान अर्थात रोबोट या रजनीकांतच्या चित्रपटाची कथा चोरल्याच्या आरोपावरून ईडीकडून दिग्दर्शक एस. शंकर यांच्या ३ स्थावर मालमत्ता जप्त करण्यात आल्या. तमिळ लेखक तमिलानंदन यांनी शंकर यांचा चित्रपट आपल्या कथेवर तयार करण्यात आल्याचा दावा केला होता. हा चित्रपट त्यांच्या जिगुबा या कथेवर आधारित असून हा कॉपीराईट कायद्याचा भंग आहे. २०११ साली त्यांनी त्यासंदर्भात चेन्नईच्या

या प्रकरणाच्या तपासात शंकर यांना कथाविस्तार व पटकथेसाठी ११.५ कोटी रुपये मिळाल्याचे सिद्ध झाले. एफटीआयआयने आपल्या अहवालात या दोन्ही कथांप्रत्ये बरेचसे साम्य असल्याचे म्हटले होते. या अहवालामुळे एस. शंकर यांच्यावरील वाड्मयचोरीच्या आरोपाला पुढी मिळाली होती. त्यावर सक्तवसुली संचालनालयाने एस. शंकर यांची १० कोटी रुपयांची स्थावर मालमत्ता तात्पुरती जप्त केली आहे.

मैदानांचा वापर खेळांसाठीच करा! अजित पवारांची सूचना